

(S)

Central Administrative Tribunal  
Principal Bench, New Delhi.

CP-28/2005 in  
OA-600/2004

New Delhi this the 14<sup>th</sup> day of March, 2005.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)  
Hon'ble Shri Shanker Raju, Member(J)

Sh. Net Ram,  
S/o Sh. Dungar Singh,  
R/o 16, Jamrudpur,  
Greater Kailash-I,  
New Delhi-48.

Petitioner

(through Sh. V.K. Charak, Advocate)

Versus

1. Sh. R.K. Singh,  
the Secretary,  
Ministry of Railways,  
Govt. of India, New Delhi.
2. Sh. R.R. Jarhur,  
General Manager,  
Northern Railway,  
New Delhi.
3. Dr. P.K. Goyal,  
Divl. Railway Manager,  
Railway Station,  
New Delhi.
4. Sh. Pankaj Malviya,  
the Chief Commercial Manager,  
Baroda House,  
New Delhi.

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5. Sh. D.V. Gautam,  
Divl. Personal Officer,  
DRM Office, New Delhi. .... Respondents  
(through Sh. P.K. Yadav, Advocate)

Order (Oral)  
Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)

Learned counsel of the respondents filed a copy of order dated 6.1.2005 passed by the Revisional Authority imposing punishment of removal from service. Learned counsel stated that these orders were passed prior to filing of the contempt petition. In this view of the matter, the contempt proceedings are dropped. Notices to the respondents are discharged. However, liberty is given to the petitioner to resort to legal proceedings against the respondents, if so advised.

*S. Raju*  
(Shanker Raju)  
Member(J)

*V.K. Majotra*  
(V.K. Majotra)  
Vice-Chairman(A)

Avv/

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